

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

19.

CP(IB)-696(MB)/2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 01.10.2021

NAME OF THE PARTIES: High Ground Enterprise Ltd.
v/s.
Swastik Productions Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. None present on behalf of the Petitioner. However, Mr. Shadab S. Jan, Ld. Counsel for the Corporate Debtor Present.
2. This is a Section 9 Petition filed by an Operational Creditor viz. High Ground Enterprise Ltd. against the Corporate Debtor viz. Swastik Productions Pvt. Ltd.
3. On 18.01.2021 when the case was taken up none was present. On 16.03.2021, the matter could not be taken up due to technical glitch. On 14.07.2021 the matter was taken up and the Counsel for the Respondent was present but there was no representation from the side of the Petitioner. The matter was last listed on 24.08.2021 but it could not be taken up due to paucity of time. Finally, when the matter is called twice today nobody present on the part of the Petitioner.

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4. In view of the continuous failure of the Petitioner to appear and argue the case, the Petition CP(IB)-696(MB)/2020 is **dismissed** on account of non-prosecution.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)